

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 12th day of August, 2004.

Original Application No. 640 of 2004.

Hon'ble Mr. D.R. Tiwari, Member- A.

1. Mohd. Zahir a/a 39 years, S/o Mohd. Rafique
R/o 26, Schoolpura, Gariah Fatak, Prem Nagar,
Jhansi.
2. Mohd. Hanif a/a 43 years S/o Mohd. Rafique
R/o 19/1, Schoolpura, Gariah Fatak, Prem Nagar,
Jhansi.
3. Hardayal a/a 45 years S/o Sri Chhakki Lal Sahu,
R/o Vill. and Post- Iskil Buzarg, Thana Earich,
Jhansi.

.....Applicants

Counsel for the applicants :- Sri R.K. Nigam

V E R S U S

1. Union of India through General Manager,
North Central Railway, Allahabad.
2. Divisional Railway Manager,
North Central Railway, Jhansi.

.....Respondents

Counsel for the respondents :- Sri D. Awasthi

O R D E R

By this O.A filed under section 19 of Administrative Tribunals Act, 1985, the applicants have prayed for a direction to the respondents to screen and absorb him against the existing vacancies in Class IV/Group 'D' cadre in North Central Railway.

2. The facts of the case are that the applicants acquired the temporary status and the applicant Nos. 1 and 2 have been



issued casual labour card No. 172675 and 170365 respectively. However, applicant No. 3 has not been issued casual labour card though he has worked from 03.09.1976 to 18.03.1977 under P.W.I, Orai. In pursuance of the notification dated 30.08.2001, the applicants had applied for screening and absorption in Group 'D' cadre under NCR in Jhansi Division. It has been submitted by the applicants that their bio-data duly supported by the required documents (Casual Labour Card, Copy of cast certificate and copy of affidavit regarding date of birth) were received in the office of Personnel Branch of DRM, NCR, Jhansi Division, Jhansi but they have not been considered for screening and absorption. The grievance of the applicants is that they have not so far been called for screening whereas their juniors have already been screened and absorbed.

3. Sri Vinod Kumar, holding brief of Sri K.P. Singh, learned counsel for the respondents has submitted that the applications alongwith bio-data and necessary papers have not been received in the DRM (P) office. However, he has submitted, if a direction be given, the respondents would make all efforts to trace out their papers and if the papers have been received in the office, necessary action will be taken.

4. The learned counsel for the applicants has submitted that the applicants have filed a common representation dated 19.10.2003 (Annexure VIII) to the DRM (P), NCR, Jhansi Division which is still pending. The counsel for the parties have no objection if the O.A is disposed of finally at the admission stage itself without calling for the counter.

5. Accordingly the O.A is disposed of finally with a direction to the DRM (P), NCR, Jhansi Division (Respondent No. 2) to consider and decide the representation of the applicants filed on 19.10.2003 by a reasoned and speaking

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order within a period of three months from the date of communication of this order.

6. There will be no order as to costs.

Anand
Member- A.

/Anand/